

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item No. 26

**IA Nos. 417/2021, 418/2021,
66/2022, 576/2022, 577/2022,
578/2022, 579/2022, 580/2022,
588/2022 & 1680/2022**

In

**CP (IB) No. 395/Chd/Pb/2018
(Admitted Matter)**

**Under Sections 43 & 66 of the
Insolvency and Bankruptcy Code,
2016 read with Regulation 44(2) of
the IBBI (Liquidation Process)
Regulations, 2016 and Rule 11 of
NCLT Rules, 2016**

In the matter of:-

State Bank of India

...Financial Creditor

Vs.

Saber Papers Limited

...Corporate Debtor

Present through Video Conferencing:

Mr. Abhishek Anand with Mr. Viren Sharma, Advocates for applicant in IA Nos. 417/2021, 418/2021, 588/2021 & 66/2022.

Mr. Rohit Suri, Advocate for applicant in IA Nos. 576/2022, 577/2022, 578/2022, 579/2022, 580/2022 & 1680/2022 and for respondent No. 4 in IA Nos. 418/2021 & 588/2021 and for respondent Nos. 4 & 5 in IA No. 66/2022 and for respondent Nos. 4 & 5 in IA No. 417/2021.

Mr. Deepankur Sharma, Advocate for the respondent No. 8 in IA No. 588/2022.

Mr. B.S. Badhran, Advocate for respondent No. 6 in IA No. 418/2021.

IA No. 417/2021

The compliance filed vide Diary No. 00731/2 dated 29.11.2022 is taken on record. From the perusal of compliance affidavit it is seen that the applicant has duly sent repeated e-mails annexing the applications to the

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In

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(Admitted Matter)

respondents which is Annexure A-2 to A-5 respectively. This is contrary to the statement made by Mr. Rohit Suri, Advocate on the last date of hearing as reflected in our order dated 10.10.2022 that he does not have a copy of the application. He is advised to be more careful in future before making any such inaccurate statement before this Bench. It is seen from the emails in the compliance affidavit that these applications are now served again and Mr. Rohit Suri, Advocate has also acknowledged that he has received these applications. He is directed to file his reply within two weeks with a copy in advance to the counsel opposite and rejoinder thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite. List on 04.01.2023.

IA Nos. 418/2021, 66/2022, 265/2022, 576/2022, 577/2022, 578/2022, 579/2022 & 580/2022,

2. The learned counsels are directed to complete the pleadings in these applications at least one week before the next date of hearing after exchanging copies with each other. List on 04.01.2023.

IA No. 1680/2022

3. 8th progress report for the period from 01.07.2022 to 30.09.2022 alongwith affidavit has been filed by Liquidator. The same is taken on record subject to just exceptions. Thus, IA No. 1680/2022 is disposed of accordingly.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

November 30, 2022
YP